

(17)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/723/IB/2017
NAME OF THE PETITIONER(S) : VANJAX SALES PVT LTD
NAME OF THE RESPONDENTS : DYMOS LEAR AUTOMOTIVE INDIA PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① A. RAMESH KUMAR
9600046359
rk@rklegaloffice.com

Operational Credit



② D. PERUMAN SARANYAN

For Corporate Debtor



ORDER

Counsel for both the parties present. As seen from the Order dated 10.01.2018, the Counsel for the Applicant was directed to make compliance with the provisions of Section 9(3)(b) of the I&B Code, 2016. He has filed the affidavit and bank statement, the same is placed on record. The counsel for the Corporate Debtor submitted that he has instructions from his client for settlement of the outstanding debt, the same is disclosed to the Counsel for the Applicant. The Counsel for the Applicant prayed time to seek instructions from his client. Put up on **13.02.2018 at 10.30 AM.**

-self-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)